

**RABHA PLASTICS LIMITED**

(Registered Office: G-1-560, RIICO Industrial Area,  
Sitapura, Jaipur, Rajasthan- 302 022)

This Corrigendum is being issued by Sobhagya Capital Options Limited ("Manager to the Offer") for and on behalf of Mr. Kamlesh Bhanushali, Mr. Anand Gurnani and Mr. Sankool A. Shah (hereinafter collectively referred to as the "Acquirers") and is with reference to the Public Announcement dated Wednesday, September 07, 2011 ("PA") to the Equity Shareholders of Rabha Plastics Limited (the "Target" or "RPL") to acquire upto 10,90,760 (Ten Lacs Ninety Thousand Seven Hundred and Sixty Only) fully paid-up Equity Shares of Rs.10/- each of the Target, representing 20% (Twenty percent) of its paid up Equity Share Capital, at a price of Rs.14.27/- per equity share, pursuant to and in compliance with, Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations" or "SEBI (SAST) Regulations").

As directed by the Securities and Exchange Board of India ("SEBI") vide its letter dated December 28, 2011, the Equity Shareholders of the Target are requested to note the following amendments to the PA:

**I. Revised Schedule**

The "Time schedule for major activities for the Offer", as provided in paragraph 9 of the PA has been amended and shall be read as under:

**TIME SCHEDULE FOR MAJOR ACTIVITIES FOR THE OFFER**

| Activity                                                                                           | Original Schedule  |           | Revised Schedule   |           |
|----------------------------------------------------------------------------------------------------|--------------------|-----------|--------------------|-----------|
|                                                                                                    | Date               | Day       | Date               | Day       |
| Public Announcement ("PA") Publication Date                                                        | September 08, 2011 | Thursday  | September 08, 2011 | Thursday  |
| Specified Date (1)                                                                                 | September 23, 2011 | Friday    | September 23, 2011 | Friday    |
| Last date for a competitive bid (if any)                                                           | September 29, 2011 | Thursday  | September 29, 2011 | Thursday  |
| Date by which individual Letter of Offer will be dispatched to the shareholders                    | October 20, 2011   | Thursday  | January 07, 2012   | Saturday  |
| Offer Opening Date                                                                                 | November 02, 2011  | Wednesday | January 09, 2012   | Monday    |
| Last date for revising the Offer Price                                                             | November 09, 2011  | Wednesday | January 18, 2012   | Wednesday |
| Last date for withdrawal of acceptances by the shareholder                                         | November 16, 2011  | Wednesday | January 24, 2012   | Tuesday   |
| Offer Closing Date                                                                                 | November 21, 2011  | Monday    | January 28, 2012   | Saturday  |
| Last date of communicating rejection/ acceptance and payment of consideration for accepted tenders | December 05, 2011  | Monday    | February 11, 2012  | Saturday  |

(1) Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of the shares are eligible to participate in the Offer anytime before the Offer Closing Date.

The above dates where ever it appeared in the PA to be read accordingly.

**II. Revision of Offer Price**

Ms. Bhanuben Shah and Ms. Sushilaben Shah, distant relatives of Mr. Virchand Gada, one of the Promoters of the Target had acquired equity shares in the Target since February 12, 2000 and later they were included in the Promoter Group of the Target on March 15, 2001 by virtue of reclassification/ regrouping of the shareholding. This was deemed to be an increase in shareholding of the Promoter Group of the Target since February 12, 2000. As a result there was a deemed trigger of Regulation 11(1) of the SEBI (SAST) Regulations, 1997 on October 09, 2000. The acquirers have revised the offer price from Rs.4/- per equity share to Rs.14.27/- per equity share so that the shareholders are adequately compensated in lieu of the open offer which was supposed to be made pursuant to the deemed trigger as explained above.

**III. Financial Arrangements**

The maximum consideration payable by the Acquirers assuming full acceptance of the Offer as per the revised offer price would be Rs.1,55,65,145.20/- (Rupees One Crore Fifty Five Lacs Sixty Five Thousand One Hundred Forty Five and Twenty Paise Only).

In terms of certificate dated December 28, 2011, by Mr. Avinash V. Rawani (Membership No. 47272), Proprietor of Rawani & Co., Chartered Accountants, Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Open Offer in full, out of their own sources.

In accordance with Regulation 28 of the Regulations, the Acquirers had opened an Escrow Account in the name of "Escrow Account - RPL - Open Offer" with IndusInd Bank Limited, C-61, Preet Vihar, Vikas Marg, Delhi 110 092 (herein after referred to as the "Escrow Banker") and made therein a cash deposit of Rs.11,00,000/- (Rupees Eleven Lacs only). Pursuant to the revision in the offer price, the Acquirers have made an additional deposit of Rs.28,00,000/- (Rupees Twenty Eight Lacs only) in the Escrow Account, and consequently cash deposit held in Escrow Account is Rs.39,00,000/- (Rupees Thirty Nine Lacs only) being more than 25% of the consideration payable in the Offer.

Capitalised terms used herein and not defined have the same meaning assigned to it in the PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer dated December 30, 2011, available on the website of Securities and Exchange Board India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and the Manager to the Offer's website, [www.sobhagya.com](http://www.sobhagya.com).

The Acquirers accept full responsibility for the information contained in this Corrigendum. The Acquirers are responsible for fulfillment of obligations under the Regulations.

This Corrigendum will also be available on the SEBI website at [www.sebi.gov.in](http://www.sebi.gov.in) Issued by the Manager to the Offer for and on Behalf of the Acquirers

MANAGER TO THE OFFER  
**SOBHAGYA**  
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SOBHAGYA CAPITAL OPTIONS LIMITED

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Place: New Delhi

Dated: January 05, 2012

not for the general domestic demand. We extra long staple. It is good for export and is the BT (genetically modified) variety — process," said officials. "Most of the output requirement during the seed certification asked states to have it as a mandatory allow seed companies to sell. "We have genetic variety of desi cotton before they to varieties in home-grown (desi) cotton. Also, to ensure availability of at least one advised to ensure development of genetic State governments had also been demand," was the explanation.

will fund a crop to meet overseas there is no reason why the government Now producers eye the export market and industrial domestic demand is not much anticipation of higher prices. However, up sharply year over year in most states. demand. "In cotton, the acreage has gone more cash crops, much beyond domestic prompted by farmers growing more and Sources said the move was partly depending on the requirement," said one

time to get their individual allocations trial government directly, states will not will be no further allocation from the central states for future. Therefore, while the depend on cotton and, similarly, the east Maharashtra and Andhra Pradesh have specific states would continue. "Gujarat Officials said existing allocations in

the technology missions for cotton at the culture has decided to discontinue the Union ministry of agriculture to give priority to foodgrain production from April 1.

June in the 12th five-year plan, to come from April 1.

allocations to specific states

Technological missions for cotton, just Centre de

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Next REC session will be held on 25th January, 2012

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